

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sav Industries Private Limited
2.	Date of incorporation of corporate debtor	26/08/1999
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies, Cuttack
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U28112OR1999PTC005891
5.	Address of the registered office and principal office (if any) of corporate debtor	Address of Corporate Debtor as per website of Ministry of Corporate Affairs: Room No. 02, 1st Floor, Khalsa Niwas ITI chowk, near Tarini Temple Rourkela OR 769004 IN
6.	Insolvency commencement date in respect of corporate debtor: Order date	25/10/2022
7.	Estimated date of closure of insolvency resolution process	180 days from the date of Insolvency commencement date which is 23/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Uday Narayan Mitra Registration No.: IBBI/IPA-001/IP-P00793/2017-18/11360
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Uday Narayan Mitra 72/1, Dawnagazi Road, Bally, Howrah, West Bengal- 711201. udaynarayanmitra@yahoo.co.uk Mobile. 94335-32994/8240850244
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 72/1, Dawnagazi Road, Bally, Howrah, West Bengal -711201 Mobile. 94335-32994/8240850244 Cirp.savindustries@gmail.com
11.	Last date for submission of claims	08/11/2022 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://ibbi.gov.in/downloadform.html Physical Address: NA

FOR THE ATTENTION OF THE CREDITORS OF Sav Industries Private Limited

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sav Industries Private Limited on 25/10/2022

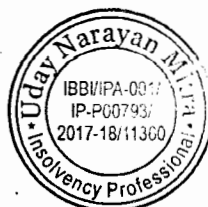
The creditors of Sav Industries Private Limited are hereby called upon to submit their claims with proof on or before 08/11/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28/10/2022
Place: KOLKATA



Uday Narayan Mitra
Uday Narayan Mitra
Interim Resolution Professional
IBBI/IPA-001/IP-P00793/2017-18/11360